

**SHRI S. R. DAMANI:** My question has not been answered. I want to know whether the names of these firms have been published and the value of the goods seized.

**श्री शारिक बेग :** इस बारे में मालूमत कर के फिर बताऊंगा ।

**SHRI S. R. DAMANI:** My second question is in regard to (b) part of your answer—no official of the CCI&E Organisation has so far been found to have aided or abetted the offences in these cases. In this connection, may I know from the hon. Minister on what basis he has come to this conclusion that no official was involved in this case when such a magnitude of the offences had taken place and the experienced persons could not detect these mal-practices of frauds, as has been mentioned above?

**श्री शारिक बेग :** मैंने स्पष्ट तौर पर यह बताया है कि

"No official of the CCI&E Organisation has so far been found to have aided or abetted the offences in these cases."

सूचीबद्धता कि माननीय सदस्य ने सरकार का ध्यान आकषित किया है हम मालूमत हासिल करने और मैं आप के माध्यम से सदन को मैं यह आश्वासन दूंगा कि यदि कोई भी अधिकारी इस के अन्दर जिम्मेवार पाया जाएगा, तो उस के खिलाफ हम कदम उठावेंगे ।

#### WRITTEN ANSWERS TO QUESTIONS

##### Air Accident Investigation Commission

\*639 **SHRI JANARDHANA POOJARY:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state—

(a) whether Government has reversed its decision to set up 'Air Accident Investigation Commission'; and

(b) if so, the reasons therefor?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI FURU-SHOTAM KAUSHIK):** (a) and (b). The Civil Aviation Review Committee constituted by Government under the Chairmanship of Shri J.R.D. Tata, recommended in its interim Report submitted to Government in February, 1974, that the function of investigation of serious accidents should no longer be the responsibility of the Director General of Civil Aviation, but should be transferred to an Accident Investigation Commission, to be set up in the Ministry of Tourism & Civil Aviation. This recommendation was accepted by the then Government. The final Report of the Committee which included this recommendation also, was later remitted to an Empowered Committee. Considering that such a Commission when appointed may have very little work to do and also as in major fatal accidents to aircraft operating scheduled services, a Court of Inquiry, normally presided over by a High Court Judge is appointed, the Empowered Committee recommended to Government that setting up of a separate Accident Investigation Commission in the Ministry of Tourism & Civil Aviation as recommended may not be necessary. The recommendation is being processed for a final decision by Government.

##### Ban on Export of Skeletons

\*645. **SHRI K. MALLANNA:** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that the price of skeletons is rising around the world and India is the largest exporter;

(b) whether it is also a fact that India banned the sale of skeletons between 1976 and 1977 which led to a world-wide shortage and when the ban was lifted there was rush to buy skeletons; and